

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.253/TL/2023

- Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Fatehgarh III Beawar Transmission Limited.
- Date of Hearing : **19.2.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Fatehgarh III Beawar Transmission Limited (FIIIBTL)
- Respondent : Central Transmission Utility of India Limited and 22 Ors.
- Parties Present : Shri Gaurav Dudeja, Advocate, FIIIBTL
Shri Dhruval Singh, Advocate, FIIIBTL
Ms. Priyadarshini, Advocate, PFCCL
Shri Swapnil Verma, CTUIL
Shri Deepak Kumar Singh, PFCCL
Shri Siddharth Sharma, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of a transmission licence for implementation of the "Transmission System for evacuation of power from REZ in Rajasthan (20 GW) under Phase III- Part G". Learned counsel further pointed out that vide Record of Proceedings for the hearing dated 28.11.2023, CTUIL was directed to furnish certain details/information which have been filed by CTUIL.

2. The representative of CTUIL submitted that CTUIL, vide its affidavit dated 19.1.2024 has furnished the additional details/information as called for by the Commission. He further added that insofar as the mismatch in the commissioning date of the Projects covered under Part G and Part F is concerned, a meeting was convened in this regard on 16.2.2024, and since both these Projects are being developed by the same Group Company, i.e. Sterlite, the said issue has been resolved, and the parties have agreed upon the revised timelines. The representative of CTUIL submitted that the Minutes of the said Meeting (MoM) are awaited, and CTUIL will be filing the said MoM within the course of a day or two.

3. Learned counsel for the Petitioner confirmed that both the Projects, i.e. Projects under Part G and Part F, are being developed by the Sterlite Group and as per the Petitioner, CTUIL may enter into a supplementary TSA for revision of the commissioning timelines of the Project under Part G in order to align them with the

Project under Part F. In response, the representative of CTUIL submitted that insofar as the execution of supplementary TSA is a concern, keeping in view that the Project and its attributes had been notified in the Gazette, CTUIL has already taken up the said issue/aspect with the Ministry of Power, Govt. of India and NCT for the complete resolution thereof and the CTUIL will place on the record the developments, if any, in this regard. The representative of the CTUIL, however, added that the present proceedings for the grant of a transmission licence may not be kept pending on this aspect, and the Commission may at this stage take cognizance of the revised timelines for implementation of the Project as agreed among the parties in the meeting.

4. Learned counsel for Respondent PFCCL, sought liberty to file an affidavit in the matter.

5. Considering the submissions of the learned counsels for the Petitioner and PFCCL and the representative of CTUIL, the Commission permitted the Respondents to file their respective affidavits as noted above within a week with a copy to the Petitioner, who may file its response thereon, if any, within two days thereafter.

6. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)